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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 1261/97

Date of Order : 25.9.97

BETWEEN :

R.Bhaskar Rao

.. Applicant

AND

1. Union of India, rep. by Secretary and DG Posts, Ministry of Communications, Dept. of Posts, New Delhi.
2. Chief Post Master General, A.P.Circle, Hyderabad.
3. Superintendent, RMS 'Z' Division, Hyderabad.

.. Respondents.

Counsel for the Applicant

.. Mr.B.S.A.Satyanarayana

Counsel for the Respondents

.. Mr.N.R.Devraj

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR-MEMBER (JUDL.)

JUDGEMENT

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Mr.B.S.A.Satyanarayana, learned counsel for the applicant and Mr.W.Satyanarayana for Mr.N.R.Devraj, learned standing counsel for the respondents.

2. The applicant was promoted as ISG non-supervisory cadre under OTBP scheme from 30.11.83. Subsequently he was posted as Assistant Head/Record Officer in the supervisory cadre by memo No. B-1/21, dated 15.7.93 of R-3. While fixing his pay as AHRO ER 22(1)(a)(i) was not followed. His pay was fixed

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at the stage in which he was drawing pay while working in the LSG grade. The applicant submitted representations for fixation of pay under Rule FR 22(1)(a)(i) by his representation dt. 28.12.95 (A-2) it was followed by reminders.

3. This OA is filed praying for fixation of pay under FR 22(1)(a)(i) when he was posted as AHRO in the supervisory cadre and for a consequential direction to pay the arrears.

4. The applicant relying on the judgement of this Tribunal in OA.481/92 decided on 24.2.95 submits that his case is squarely covered by that order. The learned counsel for the respondents also admit that it is a covered case.

5. In view of the above the following direction is given:-
The pay of the applicant should be fixed in the post of AHRO supervisory cadre in accordance with FR 22(1)(a)(i) (old FR 22(C)) w.e.f. the date he assumed charge as AHRO notionally. He is entitled for arrears on that basis w.e.f. 22.9.96 i.e. one year prior to filing of this OA. (This OA is filed on 22.9.97).

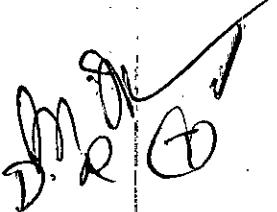
6. The OA is ordered accordingly. No costs.


(B.S. JAI PARAMESHWAR)
Member (Judl.)


(R. RANGARAJAN)
Member (Admn.)

Dated : 25th September, 1997

(Dictated in Open Court)


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